D
C.A.No. 22-23 OF 1997

ITEM No.2 Court No. 4 SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 5-6 In Civil Appeal.No.22-23/1997

MGT. OF DANDAKARANYA PROJECT, KOREPUT Appellant (s)

VERSUS

WORKMAN REP. THRO' REHABILITATION EMPLOY Respondent (s)

(With Appln(s). for implementation of Court's Order dt.7.1.97)
(With Office Report)

Date : 30/04/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant (s) Ms. B.Sunita Rao,Adv.
Mr. P. Parmeswaran,Adv.

For Respondent (s)
Mr. A.P. Mohanty,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.
.SP2

Notwithstanding order dated 26th March, 2001, no affidavit has been filed on behalf of the respondent indicating whether the compensation has been paid or not. The counsel appearing for the respondent prays for some time. The affidavit in question be filed within 4 weeks from today, failing which the affidavit shall not be taken into consideration.

Put up after Summer Vacation.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
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